

**Central Electricity Regulatory Commission
New Delhi**

RECORD OF PROCEEDINGS

Petition No. 88/TT/2011

Subject: Determination of transmission tariff for Asset I : (a) LILO of 400 kV D/C Bina- Nagda at Shujalpur S/S along with 50 MVAR Line Reactor at Shujalpur and Switchable scheme for Reactor at Bina and Nagda S/S, (b) New 400/220 kV S/S at Shujalpur, Asset II : Combined asset of (a) LILO of 400 kV D/C Bina- Nagda at Shujalpur S/S along with 50 MVAR Line Reactor at Shujalpur and Switchable scheme for Reactor at Bina and Nagda S/S (b) New 400/220 kV S/S at Shujalpur and 400 kV, 63 MAVAR Bus Reactor at Shujalpur along with associated bays of 400 kV; Asset III: 400/220 kV ICT I at Shujalpur along with associated bays of 400 kV and 220 kV, Asset IV: Combined asset of 400/220 kV ICT I and ICT II at Shujalpur along with associated bays of 400 and 220 kV (Notional DOCO: 1.8.2011) under WRSS IX

Date of Hearing: 4.7.2013

Coram: Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner: PGCIL, New Delhi

Respondents: Madhya Pradesh Power Trading Company Ltd. & 7 others

Parties present: Shri S.S. Raju, PGCIL
Shri Prashant Sharma, PGCIL

The representative of the petitioner submitted that the petition was heard on 25.9.2012 and order was reserved. The petitioner has already furnished detailed reason for delay in commissioning. He further submitted that subsequent to the last hearing, it has been decided to commission the switchable scheme for line reactors at Bina and Nagda in two parts-(a) switchable scheme for reactor at Nagda sub-station and (b) switchable scheme for reactor at Bina. Out of these two parts, part (a) has been commissioned. He requested to allow the tariff of the assets after condoning the delay.

2. None appeared for the respondents.
3. Order in the petition was reserved.

By the order of the Commission

Sd/-

(T. Rout)
Joint Chief (Law)